

quarters located in New York. The purpose of the Round-table was to enable its members to familiarise themselves with Indian policy and the scope for investment in this country.

(d) and (e) During the Round-table the group held discussion with the Prime Minister, the Minister of Finance and certain other Ministers and Secretaries to the Government of India. All Business Roundtables are conducted informally without any official record and the purpose of the discussions is only to clarify each other's objectives.

(f) According to Press reports, Mr. Orville Freeman admitted that Business International had a link with the C. I. A. 20 years ago, which had subsequently been snapped. Allegations had been made in the past against some multinationals represented in the delegation of the Business International regarding their links with the C. I. A. Inquiries made by the Government, however, have not substantiated these allegations as far as their activities in India are concerned.

(g) The Business International is an important institution in the world of trade and business and the discussion were aimed at clarifying the respective positions and points of view.

Government Department Persons on Board of Public Undertakings

666. SHRIMATI PARVATHI KRISHNAN: Will the Minister of FINANCE be pleased to state:

(a) whether it has been decided not to have more than two persons from any Government department in a 10-Member Board of any public sector enterprise; and

(b) whether Government propose to reconstitute the existing Boards of Directors in this direction?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). Government had decided on the recommendations of the Administrative Reforms Commission (ARC) made in their Report on Public Sector Undertakings (1967) that the Government representation on the Boards of Directors of public enterprises should ordinarily be limited to two, representing the Administrative and Finance Ministries, and only in exceptional cases and for good reasons the number may be exceeded. Similarly, on the basis of the AQRC's recommendations, Government had decided that the Boards of Directors of public enterprises should normally comprise 10 to 12 Members and only in exceptional cases the Membership may be increased to 15.

सोवियत संघ के साथ व्यापार

667. श्री राजेन्द्र कुमार शर्मा : क्या वाणिज्य तथा नागरिक प्रति और सह-कारिता मंत्री यह बताने की कृपा करेंगे कि :

(क) गत वर्ष सोवियत संघ के साथ व्यापार 15 प्रतिशत बढ़ा था ;

(ख) व्यापार बढ़ाने की दृष्टि से किन-किन वस्तुओं का निर्यात बढ़ाया जाएगा ; और

(ग) उक्त व्यापार से वर्ष 1976-77 के दौरान कुल कितनी विदेशी मुद्रा अर्जित की गई ?

वाणिज्य तथा नागरिक प्रति और सह-कारिता मंत्रालय में राज्य मंत्री (श्री अररिफ बेग) : (क) आशा है कि 1977 के दौरान भारत सोवियत व्यापार 1976 के दौरान हुए व्यापार की अपेक्षा काफी अधिक रहा है। तथापि इस वृद्धि की ठीक मात्रा मालूम नहीं है क्योंकि 1977 के आयात तथा निर्यात के वास्तविक आंकड़े अभी उपलब्ध नहीं हैं।

(ख) हमारा प्रयत्न इस्टेंट काफी, विविध रसायनिक मर्दों, वस्त्र, इंजीनियरिंग माल, चमड़ा माल आदि जैसे गैर-परम्परागत मर्दों के निर्यात को बढ़ाना है ।

(ग) भारत-सोवियत व्यापार अपरि-बर्तनीय भारतीय रुपए में किया जाता है । अतः सोवियत संघ के साथ व्यापार से विदेशी मुद्रा की प्राप्ति में प्रत्यक्षतः कोई सहायता नहीं मिलती । (तथापि, हम सोवियत संघ से उर्वरक, पेट्रोलियम, रसायन, अलौह धातुओं, रुई, अखबारी कागज आदि जैसी कुछ आवश्यक वस्तुओं का आयात करके विदेशी मुद्रा बचाते हैं । यह बताना संभव नहीं है कि इस प्रकार कितनी विदेशी मुद्रा की बचत होती है) ।

Report of Bhoothalingam Study Group on Wages, Incomes and Prices

668. PROF. P. G. MAVALANKAR:
SHRI DHARMA VIR
VASHISHT:

Will the Minister of FINANCE be pleased to state:

(a) whether the study Group under the Chairmanship of Mr. S. S. Bhoothalingam on Wages, Incomes and Prices policy has submitted its report to the Government;

(b) if not, when is the said report expected;

(c) whether the said Group has submitted any interim report and if so, when and with what findings; and

(d) if the said Group has submitted the report whether Government have accepted its recommendations?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No, Sir.

(b) By the end of April, 1978.

(c) No, Sir.

(d) Does not arise.

Value of Notes tendered as a result of Demonetisation

669. SHRI RAGAVALU MOHANARANGAM:

SHRI Y. P. SHASTRI:

SHRI VAYALAR RAVI:

Will the Minister of FINANCE be pleased to state:

(a) the number and value of notes tendered as a result of demonetisation and the number and value paid so far to tenderers;

(b) the number of cases in which declarations have been found to be spurious and the action taken thereon; and

(c) the effect on the economy evidenced by the initial repercussions of demonetisation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b). Complete information has yet not become available. The details will be laid on the Table of the House as soon as available.

(c) The impact of the Demonetisation of High Denomination Notes on the economy is being studied and a statement will be laid on the Table of the House as soon as possible.

Income Tax cases Undisposed of by Courts

670. SHRI S. D. SOMASUNDARAM:

SHRI R. KOLANTHIVELU:

Will the Minister of FINANCE be to state:

(a) the number of income tax cases undisposed of by the Courts and the classification of arrears as over six months old, over one year old etc.: